

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "A", JAIPUR
श्री संदीप गोसाईं, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 1045/JP/2019
निर्धारण वर्ष / Assessment Year :2005-06

Shri Jagat Singh Surana, Flat No. 402, SB-168, Pearl Excellency, Babu Nagar, Jaipur.	बनाम Vs.	I.T.O., Ward 6(2) Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No.: ACZPS 7130 A		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by: Shri B.P. Mundra (CA)
राजस्व की ओर से / Revenue by: Shri A.S. Nehra(Addl.CIT)

सुनवाई की तारीख / Date of Hearing : 12/11/2021
उदघोषणा की तारीख / Date of Pronouncement : 15/11/2021

आदेश / ORDER

PER: SANDEEP GOSAIN, J.M.

This appeal has been filed by the assessee against the order of the Id. CIT(A)-2, Jaipur dated 27/06/2019 for the A.Y. 2005-06.

2. The hearing of the appeal was concluded through video conference in view of the prevailing situation of Covid-19 Pandemic.

3. The Id. AR of the assessee has filed an application for withdrawal of this appeal mentioning the fact that the assessee filed Form-1 and Form-2 on 24/12/2020. Form-3 has been received on 02/02/2021. For filing Form-4, there is a requirement of Appeal Cancellation Certificate. Therefore, he requested to grant Appeal Cancellation Certificate/Letter. The contention made in the application reads as under:

"With reference to above we are to state that we have filed Form-1 and Form-2 on 24/12/2020. Form-3 has been received on 02/02/2021. We have also made

payment of Rs. 158620/- through Challan No. 00001 dated 14/06/2021. For filing Form-4, there is a requirement of Appeal Cancellation Certificate/Letter. Therefore, we request you to grant us the same so that we can file Form-4.

Your honor requested kindly to provide us Appeal Cancellation Certificate/Letter.

Thanking you

Yours faithfully

*For Jagat Singh Surana
B.P. Mundra/Prabha Rana
AR"*

4. The Id DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached for Appeal Cancellation Certificate and prayed to withdraw the appeal, therefore, we permit the assessee to withdraw this appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed.

Order pronounced in the open court on 15th November, 2021.

Sd/-

(विक्रम सिंह यादव)
(VIKRAM SINGH YADAV)
लेखा सदस्य / Accountant Member

Sd/-

(संदीप गोसाईं)
(SANDEEP GOSAIN)
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 15/11/2021

*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Shri Jagat Singh Surana, Jaipur.
2. प्रत्यर्थी / The Respondent- The ITO, Ward 6(2), Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)

5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर/DR, ITAT, Jaipur
6. गार्ड फाईल/ Guard File (ITA No. 1045/JP/2019)

आदेशानुसार/ By order,

सहायक पंजीकार/Asst. Registrar